

18/4/2000

Mr. J. K. Kaushik, Counsel for the
Mr. Ravindra Singh, dept representative
for respondents.

Learned Counsel for the applicant
submits that respondents have granted
all the pensionary benefits to the applicant
by issuing PPO NO. 0195060378 in the
month of March 2000. Copy of the PPO has
been submitted in this regard, which
is taken on record. Learned Counsel for
the applicant submits that applicant
has got payment of arrears also.

Copy
20/4
20/4

The OA, in my opinion is non
infructuous, due to grant of all the
benefits to the applicant. Hence the
same is ^{disposed of as} infructuous.

Considered
Sh
20/4
Ravindra
Singh
OS Legal
Cell
DMPH.

Parkes are left to bear
their own cost.

3m

A. K. MISRA
Jr. Member

Part II and III destroyed
in my presence on 17/8/06
under the supervision of
section officer () as per
order dated 23/8/06

Section officer (Record)

RECEIVED
18/4/2000